

tion orders are issued. As such problems arising thereafter are the concern of the State Government/Union Territory concerned. Central Government comes into the picture only on a specific reference by the State Government/Union Territory Administration etc. and where the matter is agitated in the courts of law and Union of India is made a party thereto. At present there are 19 cases where Union of India is involved one way or the other which are pending with Courts of Law, State Government and Union Territory Administration etc. However, the number of persons involved in each case varies from case to case. In some cases, the State Governments have been requested to place the matter before the State Advisory Committee and send the recommendations to the Union of India for final decision. Regarding court cases, they are taken up by courts in order of their seniority.

#### Discontentment among Scheduled Tribes of Chaibasa

4614. SHRI C. P. THAKUR : Will the Minister of WELFARE be pleased to state :

(a) whether there is discontentment among Scheduled Tribes of Chaibasa in Bihar and they complained of neglect of their problems;

(b) whether they demanded in the past a separate Kolhan state; and

(c) details of economic measures Government propose to take to solve their problems ?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) and (b). In Kolhan area which includes Chaibasa in Bihar an organisation called Kolhan Raksha Sangh has been demanding Independence of Kolhan Tribal Belt. The Sangh claims that the area is still Governed by "Wilkinson's Rule of 1837" which vested special powers on village functionaries like Mankis and Mundas giving them a measure of autonomy.

(c) Development activities have been intensified in the area particularly for providing drinking water, primary education, medical and fair price shop facilities. For effective participation of the tribals in the

local administration both in the developmental and regulatory spheres, a high level Committee under the Chairmanship of Member, Board of Revenue, Bihar was set up for amending and re-arranging the "Wilkinson's Rules".

A special compact area programme for Kolhan area is under formulation to intensify development of the area. Special family oriented programme for the primitive Tribes in the area has been formulated to ameliorate their economic conditions. Special Central Assistance for supplementing the programmes of Bihar Government has been increased from Rs. 18.23 crores in 1984-85 to Rs. 19.45 crores during 1985-86.

#### Kidnapping of youths from Arunachal Pradesh by underground Nagas

4615. SHRI WANGPHA LOWANG : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether 24 youths from different villages of Laju and Wakka circles in Jirap district, Arunachal Pradesh were kidnapped by underground Nagas in July/August, 1985 and most of them have since returned but some of them are still missing;

(b) if so, how many persons are still missing and what steps the Government have taken to rescue them; and

(c) village-wise breakup of the missing persons ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (c). On 2nd/3rd July, 1985, 16 youths (and not 24) were kidnapped by underground Nagas from the villages of Wakka and Laju circles of Arunachal Pradesh. All except 4 youths from Noglo village have since returned. The Burmese authorities have been requested to assist in location and release of kidnapped persons. However, these persons have not yet been located.

#### Loopholes in implementation of programmes for Scheduled Castes/ Scheduled Tribes

4616. SHRI P. M. SAYEED : Will Minister of WELFARE be pleased to state